

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 197/MP/2020

Subject : Petition under Section 28(3)(e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Department of Power, Govt. of Arunachal Pradesh and Ors.

Petition No. 201/MP/2020

Subject : Petition under Section 28(3)(e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Tripura State Electricity Corporation Limited and Ors.

Petition No. 263/MP/2020

Subject : Petition under Section 28(3) (e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Department of Power, Govt. of Nagaland and Ors.

Date of Hearing : 14.7.2020



Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri V. Suresh, NERLDC
Shri M. K. Ramesh, NERLDC

Record of Proceedings

The matters were heard through video conferencing.

2. The representative of the Petitioner submitted that the instant Petitions have been filed, *inter-alia*, seeking establishment and maintenance of communication facilities by the users of North-Eastern Region in terms of Regulation 4.6.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 6 (3) of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC. He further submitted that despite making persistent efforts with the Respondents, namely, Department of Power, Govt. of Arunachal Pradesh, Tripura State Electricity Corporation Ltd. and Department of Power, Govt. of Nagaland in terms of the Commission's order dated 11.10.2012 in Petition No. 217/MP/2011 and order dated 29.1.2016 in Petition No.7/SM/2014, the relevant data from a number of generating stations/sub-stations are not being telemetered to NERLDC as well as the respective State Load Despatch Centers (SLDCs). The issue was taken up by the Petitioner in various Operation Coordination Committee (OCC) and North Eastern Regional Telecommunication, SCADA and Telemetry (NETeST) meetings without any avail.

2. The representative of the Petitioner sought permission to implead concerned State Load Despatch Centers (SLDCs) as party to the Petitions.

3. After hearing the representative of the Petitioner, the Commission admitted the Petitions and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to implead the concerned SLDCs as party to the Petitions and to file amended memo of parties by 20.7.2020. The Commission directed the Petitioner to serve copy of the Petition on the Respondents including the impleaded SLDCs immediately, if not already served. The Respondents were directed to file their reply by 10.8.2020 with advance copy to the Petitioner who may file its rejoinder, if any, by 27.8.2020. The Commission directed that due date of filing of reply and/or rejoinder should be strictly complied with.

5. The Petitions shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

